

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) During the Post Policy period i.e. from 01.08.91 to 31.05.96, 4679 proposals for foreign direct investment were approved involving foreign direct investment of Rs.71058.23 crores in different areas.

The details of such proposals viz. name of Indian company, name and country of foreign collaborator, equity investment involved and item of manufacture/activity are published by the Indian Investment Centre as a supplement to the Monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

(b) The proposals were considered and approved according to the Industrial Policy, in force.

Closure of Industries

2052. SHRI SRIBALLAV PANIGRAHI : Will the Minister of INDUSTRY be pleased to state:

(a) the details of industries closed down or declared sick after the announcement of industrial policy;

(b) the details of such industries which have been captured by multinational companies or big industrial houses after the announcement of industrial policy; and

(c) the steps taken by Government to safeguard the interest of workers involved in such industries?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) The provisions relating to closure of industries are contained in the Industrial Disputes Act, 1947. According to the information available from the Labour Bureau, the number of units closed during 1992, 1993, 1994, 1995, and 1996 (January to May) are 187, 493, 228, 183, and 29, respectively. As regards the sick industrial units, the relevant data is compiled by the Reserve Bank of India. According to the latest RBI data available as at the end of March, 1995, the number of sick industrial units in the small scale and non-small scale sectors is as under:-

As at the end of	No. of sick SSI units	No. of sick non-SSI units
March, 1992	245575	1536
March, 1993	238176	1867
March, 1994	256452	1909
March, 1995	268815	1915

(b) Such information is not centrally maintained.

(c) The Industrial Disputes Act provides for payment of compensation to the workers in the event of retrenchment/closure. Whenever proposals for merger of units/companies are received, it is insisted that conditions of employment of workers are not adversely affected in the event of such mergers/amalgamations.

Small Industries Board

2053. SHRIMATI SUMITRA MAHAJAN : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Small Industries Board has recommended for setting up of a tribunal to deal with the problems of sick small industries;

(b) if so, the details thereof;

(c) the extent of sickness in small industrial units during the last three years; and

(d) the steps being taken by the Government to tackle the problem?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b). Yes, Sir. Small Scale Industries Board in its meeting held on the 16th December, 1994 has recommended that an institutional arrangement in the form of a Tribunal be made which will act as the mechanism of rehabilitation of potentially viable, but sick, SSI units so as to enable detection of sickness at the incipient stage and implementation of rehabilitation packages within the stipulated time frame.

(c) As per the data collected by Reserve Bank of India from the Scheduled Commercial Banks, total number of SSI units as at the end of March, 1993, 1994, and 1995 aggregated 2,38,176, 2,56,452 and 2,68,815 with outstanding amounts of Rs. 3442.97, 3680.37 and 3547.16 crores respectively. Of these 21649, 16580 and 15539 units with outstanding amounts of Rs. 798.79, 685.93 and 597.93 crores respectively were considered as potentially viable.

(d) For tackling the problems of industrial sickness in SSI sector and rehabilitation of sick units, Reserve Bank of India has issued guidelines to commercial banks in February, 1987 (modified in June, 1989 and April, 1993), containing inter alia, definition of sick SSI units, viability norms, incipient sickness, as also reliefs/concessions from banks/financial institutions for implementation of packages in the case of potentially viable sick (SSI) units.

Setting up of Industrial Unit in Kerala

2054. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether any offer has been received from abroad to set up Industrial Units in Kerala;

(b) if so, the details of proposals and amount offered to be spent;

(c) whether any decision has been taken thereof, and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (d). 43 number of foreign collaboration proposals involving foreign direct investment have been received and approved during the post policy period i.e.